

SUPREME COURT OF INDIA

F.No.183/22/2026-SG
New Delhi, 15th May, 2026

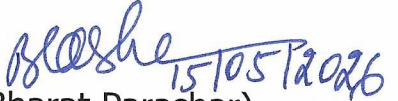
C I R C U L A R

In view of the Office Memorandum bearing F.No. 01-04/2022-CBC (E 3203466) dated 12th May, 2026 issued by the Government of India, Department of Personnel and Training, the Competent Authority hereby directs the following measures, with immediate effect:

1. Matters listed on miscellaneous days (i.e. on Mondays, Fridays, or such other days as declared to be miscellaneous), and matters listed during the Court's partial working days, shall be heard by video-conferencing only. The Registry shall ensure that links for the video-conferencing are sent in a timely manner, maintain stable video-conferencing facilities and extend timely technical assistance so as to avoid any inconvenience to the Hon'ble Court.
2. To ensure optimum utilization of fuel, the Hon'ble Judges of the Supreme Court have unanimously resolved to encourage car-pooling arrangements amongst themselves.
3. Till further orders, up to 50% of staff in each branch/section of the Registry are permitted to work from home for up to two days per week, provided that the remaining staff remain available in the office to ensure uninterrupted functioning. The Registrar concerned shall ensure that a weekly roster is prepared before the commencement of the week. Staff who

are permitted to work from home are directed to remain available on telephone and be ready to attend office, in case of requirement, at any time. The concerned officers shall also ensure timely completion of various tasks assigned to them.

If, after considering the essential nature of the work in a branch or section, the concerned Registrar is of the opinion that a work-from-home arrangement is not effective, the Registrar may restrict or modify such arrangements for that branch or section.


(Bharat Parashar)
Secretary General

Copy to:

1. PPS to Hon'ble the Chief Justice of India - with a request to apprise His Lordship.
2. Addl. Registrar/DR/AR-cum-PSs to Hon'ble Judges of the Supreme Court of India - with a request to apprise His Lordship/Her Ladyship.
3. Hony. Secretary, Supreme Court Bar Association, with a request that the Circular may be displayed on the Notice Board of the Association for information of its members.
4. Hony. Secretary, Supreme Court Advocates-on-Record Association, with a request that the Circular may be displayed on the Notice Board of the Association for information of its members.
5. All concerned.